

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 87465 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-1138 &
1139/2017-18 dated 08.03.2018 passed by the Commissioner of Central
Tax (Appeals-I), Pune)

M/s. S F Chougule

.....Appellant

S. No. 347/6, Near Birnale Medical College,
Neminath Nagar, Sangli

Vs.

Commissioner of CGST, Kolhapur

.....Respondent

Vasant Plaza, 4th & 5th Floor, C S no. 1079/2
KH Rajaram Raod, Bagal Chowk,
Kolhapur

APPEARANCE:

None for the appellant

Shri Dhananjay Dahiwal, DC(AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
 Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85083/2025

DATE OF HEARING: 29-01-2025

DATE OF DECISION : 29-01-2025

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

//SR